

THE ORISSA GAZETTE

PUBLISHED BY AUTHORITY

No. 47

CUTTACK, FRIDAY, NOVEMBER 30, 1945

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

COMMERCE AND LABOUR DEPARTMENT NOTIFICATION

The 28th November 1945

No. 6061-Com.—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

By order of the Governor
R. L. NARASIMHAM
Secretary to Government

New Delhi, 26th October 1945

No. M-262 (17)—The term of office of the nominated members of the Coal Mines Stowing Board being due to expire on the 31st October 1945 in accordance with rule 5 of the Coal Mines Safety (Stowing) Rules, 1939, and fresh nomination under sub-section (2) of section 3 of the Coal Mines Safety (Stowing) Act, 1939, having been received, the Central Government is pleased to notify the names of the following persons as members of the said Board with effect from the 1st November 1945, namely:—

Mr. J. Latimar of Messrs. Macneill & Co.	} Nominated by the Indian Mining Association.
Mr. L. J. Barraclough of Messrs. Andrew Yule & Co., Ltd.	
Mr. Amritlal J. Chanchani, Chairman, Indian Mining Federation.	
Dewan Bahadur D. D. Thacker of Pure Jharia Colliery, P. O. Jharia.	} Nominated by the Indian Colliery Owner's Association.

A. C. DAS
Deputy Secy. to the Govt. of India

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA

NOTIFICATIONS

The 20th November 1945

No. 30-S.—It is hereby notified for general information that the High Court, in exercise of the powers vested in it by section 15, Act XII of 1837, is pleased to declare that all subordinate civil courts in the districts of Cuttack, Puri and Ganjam shall remain closed for elections to the Central Legislative Assembly on the date specified below against each:—

(i) Cuttack district	30th November 1945
(ii) Puri	30th November 1945
(iii) Ganjam	1st December 1945

The 23rd November 1945

No. 31-S.—The High Court, in exercise of the powers vested in it by section 15, Act XII of 1837, is pleased to declare the 9th 10th and 12th to 14th November 1945 as closed holidays for all Subordinate Civil Courts in the district of Cuttack except at Jajpur and Angul for general elections to the District Board.

By order of the High Court
A. SALISBURY
Registrar

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 21st November 1945

No. 28500-S.T.—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor
S. V. SOHONI

Secretary to Government

New Delhi, 27th October 1945

No. LS/W(3)(ii)—In pursuance of clause 3 of the Indian Woollen Goods (Control) Order, 1945, the Central Government is pleased to make the following amendments to the Department of Industries and Civil Supplies Notification No. LS/W(3)(ii), dated the 15th September 1945, namely:—

(1) In B(1), after schedule No. II, the following schedule shall be added, namely:—

“ Schedule No. III.

Category (a)—Ladies Overcoating 54/56" wide 17/18 ozs. per lineal yard manufactured from 1/15's worsted weaving yarn held in stock by the Government.

Category (b)—Shirtings or Ladies Suitings 54/56" wide 10/11 ozs. per lineal yard manufactured from 1/15's worsted weaving yarn held in stock by the Government.

Category (c)(1)—Striped Pyjama Cloth 26/30" wide 5/6 ozs. per lineal yard manufactured from 1/15's worsted weaving yarn in Government stock.

(2) Plain Solid colour Pyjama Cloth 26/30" wide 5/6 ozs. per lineal yard manufactured from 1/15's worsted weaving yarn in Government Stock.

Category (d)—Shirtings or Ladies Suitings manufactured from imported Worsted Yarn, 54/56" wide weighing 6/7 ozs. per lineal yard.

Category (e)—Light Weight Serge, manufactured from imported worsted yarns, 54/56" wide 8/9 ozs. per lineal yard.

(2) For the present entry B(2)(d), the following shall be substituted, namely:—

“(d) retail price—

For woven goods falling in the various categories of Schedules I, II and Categories (a), (b) and (c) of Schedule III the retail price shall be as fixed in pursuance of clause 5(1) of the Indian Woollen Goods (Control) Order, 1945. For goods falling under other categories in Schedule III the retail price shall be determined as follows:—

(i) The cost of yarn required in the manufacture of fabric. For this purpose the permissible quantity of yarn shall not exceed the weight of the wool content of the fabric including percentage of wastage admissible as given below and the permissible rate shall be the delivered cost of the yarn at the weavers' premises in spinners' packing; plus

(ii) the cost of fabrication which shall not exceed the ceilings laid down below; plus

(iii) 12½ per cent of the total of (a) and (b) above; plus

(iv) 12½ per cent of the total of (a), (b) and (c) above. The retail prices thus arrived at shall not exceed the maximum retail prices fixed in pursuance of clause 5(2) of the Indian Woollen Goods (Control) Order, 1945—

Description	Maximum admissible wastage expressed as a percentage on wool content of the fabric.	Maximum admissible fabrication cost, per yard.
1	2	3
1. Shirtings and Ladies Suitings 54/56" wide 6/7 ozs. per lineal yard.	10%	Rs. a. p. 2 4 0
2. Light Weight Serge 54/56" wide 8/9 oz. per lineal yard.	10%	2 4 0

For this purpose in case of piece goods the necessary markings shall be stamped on both ends of each piece and in case of blankets and lous or shawls tabs bearing the necessary markings shall be securely affixed. Thus a manufacturer (Rama Mills, Amritsar) shall stamp on a piece of tweed weighing 13/14 ozs. per lineal yard made from died warp and weft, yarn counts 100/110s the markings:—

“ Rama Mills, Amritsar—1945—1—(a) III Rs. 5/14 ”

New Delhi, 27th October 1945

No. LS/W(3)(iii)—In pursuance of sub-clause (2) of clause 5 of the Indian Woollen Goods (Control) Order, 1945, the Central Government is pleased to make the following amendments to the Department of Industries and Civil Supplies Notification No. LS/W(3)(iii), dated the 15th September 1945, namely:—

In the entry “ II. Woven Goods ” after Schedule No. 2, the following Schedule shall be added, namely:—

Schedule No.	Category No.	Description	Maximum retail price per yard
3	a	Ladies Overcoatings 54/56" wide 17/18 ozs. for lineal yard manufactured from 1/15's worsted yarn held in stock by Government.	Rs. a. p. 12 5 0
..	b	Shirtings or Ladies Suitings 54/56" wide 10/11 ozs. per lineal yard manufactured from 1/15's worsted yarn held in stock by Government.	8 4 0
..	c	(1) Striped Pyjama Cloth 26/30" wide 5/6 ozs. per lineal yard manufactured from 1/15's worsted yarn held in Government Stocks. (2) Plain Solid colour Pyjama cloth 26/30" wide 5/6 ozs per lineal yard manufactured from 1/15's worsted yarn held in stock by Government.	3 4 0 3 8 0
..	d	Shirtings or Ladies Suitings manufactured from imported worsted yarns, 54/56" wide 6/7 ozs. per lineal yard.	10 3 0
..	e	Light weight Serge, manufactured from imported worsted yarns, 54/56" wide 8/9 ozs. per lineal yard.	12 8 0

J. D. CAPADIA

Deputy Secy. to the Govt. of India

The 21st November 1945

No. 28504-S.T.—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor
S. V. SOHONI

Secretary to Government

Bombay, 27th October 1945

No. 1/2(108)/45-CG (CS)—In exercise of the powers conferred upon me by sub-section (1A) of section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943, (Ordinance No. XXXV of 1943), I hereby direct that in the Schedule appended to the notification of the Controller General of Civil Supplies, No 1/2(70)/45-CG(OS), dated the 12th July 1945, after entry 29, the following new entry shall be added, namely:—

“30. Typewriters.”

C. C. DESAI

Controller. Genl. of Civil Supplies

Bombay, 27th October 1945

No. 1/2(102)/45-CG(CS) In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance 1943, (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum retail price which a dealer may charge in respect of any typewriter specified in column 2 in the Schedule hereto appended shall be as specified in the corresponding entry in column 3 of that Schedule.

SCHEDULE		
Serial No.	Description of the article	Maximum retail selling price
1	11" F'cap	Rs. 600
2	14" Brief	680
3	18" Policy	780
4	20" Manifest	805
5	26" Ex. Manifest	1,010
6	27" Ex. Manifest	1,070

New Delhi, 27th October 1945

No. 1/2(175) 44 CG/CS--*Corrigendum*—In the notification of the Government of India in the Department of Industries and Civil Supplies No. 1/2(175) 44-CG/CS. dated the 6th January 1945, published in the *Gazette of India* dated the 13th January 1945, in respect of Radio Tubes and other Spare Parts.

In column 4 the words "per dozen" against item No. 183 shall be deleted and inserted against item No. 184.

C. C. DESAI

Joint Secy. to the Govt. of India

New Delhi, 20th October 1945

No. 9(I) F/45—In exercise of the powers conferred by sub-clause (1) of clause (4) of the Consumer Goods (Control of Distribution) Order, 1945, read with the notification of the Government of India in the Department of Industries and Civil Supplies No. F. 198 (102)A (A)/45, dated the 5th May 1945, I, Footwear Controller, fix the prices at which Grindery may be sold by importers, dealers and retailers as follows:—

(i) in the case of sale by an importer to a dealer, the price shall not exceed the landed cost by more than 15 per cent;

(ii) in the case of sale by an importer to a consumer, the price shall not exceed the landed cost by more than 20 per cent;

(iii) in the case of sale by a dealer or a retailer to a consumer, the price shall not exceed the landed cost by more than 30 per cent;

Provided that, the railway freight and other incidental expenses for transporting the material to a dealer or a retailer's place of business will be borne by such dealer or retailer.

Explanation—For the purpose of this Order, the landed cost comprises c. i. f. value of the consignment plus the customs duty and clearing charges upto deposit of the article in the importers' warehouse or other place of storage.

H. AHMED

Footwear Controller

New Delhi, 27th October 1945

No. 22(317)AP(A)/45—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer in respect of the canned jams and fruits manufactured by Messrs. India Fruit Co., N.W.F.P., specified below.

Description	Maximum selling price per 30 ozs. can	
	Rs.	a. p.
Poaches Jam	1	12 0
Apricots Jam	1	12 0
Tears Jam	1	12 0
Canned Tomatoes	1	8 0
Canned Plums	1	10 0

NOTE—The manufacturers shall allow a discount of 20 per cent on the above prices to retailers.

R. A MAHAMADI

Deputy Secy. to the Govt. of India

The 21st November 1945

No. 28506-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished in the *Orissa Gazette* for general information.

By order of the Governor

S. V. SOHONI

Secretary to Government

Bombay, 27th October 1945

No. T. C.(2) 98/45—In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1945, I hereby direct that the following further amendment shall be made

in the Textile Commissioner's Notification No. 34-Tex. A(15) 2/43, dated the 31st December 1943, name y:—

In the said notification, in sub-paragraph (1) of paragraph (4) after clause (c), the following clause shall be inserted, namely:—

"(cc) Each handkerchief shall be marked in legible letters with the following:—

(i) The name of the manufacturer;

(ii) The maximum retail price of the handkerchief as shown in column 6(b) of schedule N or that price subject to the reduction as may have been effected by any proviso to paragraph 1 of this notification, or the contract price plus 20 per cent whichever is less".

S D. CHARD

Addl. Textile Commissioner

New Delhi, 3rd November 1945

No. LS/W(3)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Indian Woollen Goods (Control) Order 1945, and to direct with reference to sub-rule (1) of rule 119 of the Defence of India Rules that notice of this amendment shall be given by publication in the Official Gazette, namely:—

(1) In clause 8 of the said Order after entry (g), the following entry shall be inserted:—

"(h) Balaclava Cap... ..one".

(2) In the second schedule to the said Order—

(i) To the entry relating to Calcutta the following shall be added:—

"Civil Officers' Shop".

(ii) After the entry relating to Chandausi the following shall be inserted:—

"Chiniot-M/s. Lal Chand Ramjidass."

(iii) After the entry relating to Fatehpur the following shall be inserted:—

"Fazilka-M/s. Thakurdas Mohanlal."

(iv) After the entry relating to Gujranwala the following shall be inserted:—

"Gujrat-M/s. Thakurdass Hansraj."

(v) After the entry relating to Jacobabad the following shall be inserted:—

"Jagraon-M/s. Ganesh Dass Gujjarmal

Janalpur-M/s. Rampratap Bansidhar".

(vi) After the entry relating to Jubbulpore the following shall be inserted:—

"Juhi-M/s. Joosab Hussain Bombaywala".

(vii) After the entry relating to Kasauli the following shall be inserted:—

"Kasganj-M/s. Thakurdas Banwarilal

Kasur-M/s. Kasur Cloth and Yarn Syndicate Ltd"

(viii) After the entry relating to Mirzapur the following shall be inserted:—

"Moga-M/s. Lala Amar Nath Agarwal".

(ix) After the entry relating to Monghyr the following shall be inserted:—

"Montgomery-M/s. Fancy Kapra Di Hatti"

(x) After the entry relating to Sambhal the following shall be inserted:—

"Sargodha-M/s. S. Hazur Singh Soma Singh"

"Susaram—M/s. Harikrishna Shrikrishna"

New Delhi, 3rd November 1945

No. LS/W(3) (ii)—In pursuance of clause 3 of the Indian Woollen Goods (Control) Order, 1945, the Central Government is pleased to make the following further amendments to the Department of Industries and Civil Supplies notification No. LS.W(3) (ii), dated the 15th September 1945, namely:—

In the entry "(C) Knitted Goods" after serial No. XII the following shall be added, namely:—

"XIII. Men's Cardigans,

XIV. Caps other than Balaclava".

(ii) For the existing Appendix under item (3) in the entry "(C) Knitted Goods" the following shall be substituted, namely:—

Item No.	Description	Maximum admissible wastage expressed as a percentage of wool content of the garment when using Indian spun yarn	Maximum admissible wastage expressed as a percentage of wool content of the garment when using imported worsted yarn	Maximum admissible fabrication cost
1	2	3	4	5
		Per cent	Per cent	Rs. a. p.
I	Children's Cardigans and Combination Suits	20	27½	0 13 0
II	Children's Pullovers Polo Neck with sleeves size	20	27½	1 1 0
III	Children's and Men's Slipovers, Pullovers and Jerseys (Plain kit) size.	18-22"	27½	0 14 0
	Ditto	24-28"	27½	0 15 6
	Ditto	30-34"	27½	1 1 0
	Ditto	36-40"	27½	1 2 6
	Ditto (Ribbed or fancy knit)	18-22"	27½	1 0 10
	Ditto	24-28"	27½	1 2 0
	Ditto	10-34"	27½	1 4 0
IV	Swimming Trunks size	36-40"	27½	1 6 11
	Ditto	38-0"	27½	0 13 0
	Ditto	24-28"	27½	0 14 5
	Ditto	30-34"	27½	1 0 0
V	Nehru Jackets size	36-40"	27½	1 1 7
	Ditto	18-22"	27½	1 1 10
	Ditto	24-28"	27½	1 3 0
	Ditto	30-34"	27½	1 6 0
	Ditto	36-4"	27½	1 8 2
VI	Ladies Jumpers and Swimming Costumes	0	27½	1 8 0
VII	Ladies Cardigans and coats	20	27½	3 0 0
VIII	Vests half-sleeve or sleeveless	20	27½	0 7 0
IX	Socks dyed or bleached made on under 100 needle-machine	12½	20	0 6 0
	Ditto on 120 or over needle machine	12½	20	0 8 0
X	Stockings dyed or bleached made on under 120 needle machine	12½	20	0 10 0
	Ditto made on 120 or over needle machine	12½	20	0 13 0
XI	Men's Cardigans	0	27½	2 8 0
XII	Caps other than Balaclava	5	12½	0 4 0"

J. D. KAPADIA

Deputy Secy. to the Govt. of India

The 21st November 1945

No. 28508-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished in the *Orissa Gazette* for general information.

By order of the Governor
S. V. SOHONI
Secretary to Government

Bombay, 23rd October 1945

No. 1/2(117)/45-CG(CS)—It is hereby notified for public information that in pursuance of the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943), and for the purpose of determining under clause (b) of that sub-section, the maximum price for which a dealer may sell any article of Indian made stationary (other than one made from paper and boards), I have sanctioned the addition to the price at which the producer sold it, of a sum representing:—

(1) 35 per cent of that price where that article is sold to another dealer.

(2) 80 per cent of that price in other cases.

C. C. DESAI
Controller-General of Civil Supplies

Bombay, 3rd November 1945

No. 1/2(120)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies No. 1/2 (85)/

45-CG (CS), dated the 25th August 1945, namely:—

In the preamble of the said notification, after the first proviso to paragraph 1, the following further proviso shall be inserted, namely:—

"Provided that any such certificate granted by the Enforcement Officer, Karachi, on or after the 2th August 1945 to any dealer carrying on business in the Province of Sind shall have effect as if it were granted by the Controller-General in pursuance of the first proviso".

Bombay, 3rd November 1945

No. 1/2(121)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies No. 1/2 (71)/45-CG (CS), dated the 21st July 1945, namely:—

In the schedule appended to the said notification—

(i) in Part V, for entry (15) the following entry shall be substituted:—

"(15) Flora Soap Rs. 38 per case of 144 cakes Rs. 0-5-3 per cake."

(ii) in Part VI, for the words 'Lifebuoy Toilet Soap' in item (5) the words "Lux Toilet Soap" shall be substituted.

(iii) in Part VI, for the entries (3) and (12) the following entries shall be substituted:—

"(3) Lifebuoy Soap—B. 10—Rs. 61-12-0 per case of 288 large cakes. Rs. 0-3-9 per cake.

"(12) Vim—G. 2. Rs. 26-8-0 per case of 72 medium canisters. Rs. 0-7-0 per canister."

(iv) in Part VII, for the heading 'Brands of Lever Brothers Ltd. distributed by United Traders Ltd.' the following shall be substituted:—

"Brands made by Lever Bros. Ltd. distributed by United Traders Ltd."

C. C. DESAI
Joint Secy. to the Govt. of India

The 21st November 1945

No. 28510-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
S. V. SOHONI
Secretary to Government

New Delhi, 27th October 1945

No. 338-PB(234)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper Control (Economy) Order, 1944, namely:—

In clause (1) of sub-clause (g) of clause 38 of the said Order, for the figures "4"×3½" the figures "5"×3½" shall be substituted.

The 21st November 1945

No. 28512-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
S. V. SOHONI
Secretary to Government

New Delhi, 22nd September 1945

No. LS/W(3)(iv)—In pursuance of clause 11 of the Indian Woollen Goods (Control) Order, 1945, the Central Government is pleased to direct that all dealers shall dispose of all Indian Woollen Goods, other than Controlled Woollen Goods not manufactured and marked according to directions issued to the manufacturers in pursuance of clause 3 of the Indian Woollen Goods (Control) Order, 1945, within three months of the date of issue of this notification.

DHARMA VIRA

Dy. Secy. to the Govt. of India

New Delhi, 22nd September 1945

No. 3-TC/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the Order shall be given by the publication of the same in the Official Gazette and by the issue of a Press Note summarising and explaining its provisions:—

1. (1) This Order may be called the Cotton Movements Control Order, 1945.

(2) It shall come into force at once.

(3) The Cotton Movements Control Order, 1942, is hereby repealed.

Provided that anything done under any provision of that Order shall be deemed to have been done under the corresponding provision of this Order.

2. In this Order, "Cotton" means every kind of unmanufactured cotton, whether ginned or unginned.

3. No person shall offer cotton for transport by rail or cause any consignment of cotton to be transported by rail, except under and in accordance with the terms of—

(a) a general permit notified by the Central Government in this behalf; or

(b) a special permit issued in Part III of the Form appended to this Order by—

(i) the Regional Controller of Priorities, Bombay, or
(ii) the Executive Officer or the Deputy Executive Officer of the Cotton Movement Panel before the 15th September 1943, or

(iii) the Secretary or Deputy Secretary of the Cotton Movements Committee, Bombay, on or after the 15th September 1943.

4. Applications for special permits shall be made in quadruplicate in the Form appended to this Order.

5. Any person carrying on an undertaking shall on being required so to do furnish to the Chairman or the Secretary of the Cotton Movements Committee, Bombay, returns in such form or forms as that officer may direct relating to that person's dealing in cotton.

6. The Chairman or the Secretary of the Cotton Movements Committee, Bombay, may with a view to secure

compliance with the provisions of this Order—

(a) require any person to furnish such information in his possession relating to any undertaking carried on by him or any other person as the said Chairman or the Secretary may demand;

(b) inspect or cause to be inspected any books or documents belonging to, or under the control of any person carrying on an undertaking;

(c) enter and inspect any premises.

7. Nothing in this Order shall permit any movement of cotton prohibited by or under the Government of India Cotton Transport Act, 1923 (III of 1923), or any other law for the time being in force.

FORM

GOVERNMENT OF INDIA

DEPARTMENT OF INDUSTRIES & CIVIL SUPPLIES
OFFICE OF THE TEXTILE COMMISSIONER, BOMBAY, COTTON

MOVEMENTS COMMITTEE

Application for Special Permit under the Cotton Movements Control Order, 1945

To

The Secretary,
Cotton Movements Committee,
Sudama House,
Wittet Road,
Ballard Estate,
Bombay.

Sir,

Kindly issue a special permit under the Cotton Movements Control Order, 1945, for the transport by rail of cotton, details of which are given below:—

PART I

1. Name of consignor
2. Postal address of consignor
3. Telegraphic address of consignor
4. Name of consignee
5. Address of consignee
6. Number of bales
7. Total weight in maunds
8. Quality of cotton. (Place of origin also approx. grade and staple must be stated).
9. Station of despatch
10. Destination station
11. State reasons why special permission requested.

12. If cotton is for export, state country, export licence No., if any, and export licensing authority. If import recommendation received from Government of importing country, give details.

13. If cotton is for merchants' stocks, state quantity in bales of same quality already held.

PART II

(Items 14 to 17 must be filled in when the consignee is a mill)

14. Consignee's total stock in bales of all cotton.

15. Consignee's total stock in bales of the quality of cotton in respect of which application is made.

16. Consignee's monthly consumption in bales from item 14.

17. Consignee's monthly consumption in bales from item 15.

All details given above are true to the best of my knowledge and belief.

Place.....

Date.....

Signature of applicant

Instructions to Applicant

1. Four copies of the application must be submitted.
2. No application should be made for transport of cotton covered by a general permit. All general permits are notified in the Gazette.
3. The special permit will become valid only after it has been signed by the officer granting it.
4. It is an offence punishable under the Defence of India Rules to furnish false information.

PART III
(Not to be filled in by applicant)
SPECIAL PERMIT

under
The Cotton Movements Control Order, 1945
is hereby granted to the consignor named in the application on the reverse to transport by rail..... bales of cotton of the quality specified in the said application from

to
Signature
and designation of
officer granting permit

BOMBAY

Dated the 194
New Delhi, 22nd September 1945

No. TB(3)3/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1945, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice thereof shall be given by the publication thereof in the Gazette of India and by the issue of a Press Note summarising the amendment :—

In the said Order, after clause 11, the following clause shall be inserted, namely :—

“ 11A. Save in accordance with a special or general permission of the Textile Commissioner and subject to such restrictions as he may prescribe no manufacturer shall manufacture any article of clothing or any other article from cloth :

Provided that nothing in this clause shall apply to a manufacturer who does not have in his possession 25 powerlooms or more, or is engaged solely in any process ancillary to the manufacture of cloth. ”

R. V. FENTON
Dy. Secy. to the Govt. of India

The 21st November 1945

No. 28514-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
S. V. SOHONI
Secretary to Government

Bombay, 22nd September 1945

No. 1/2(73)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943

Bombay, 22nd September 1945

No. 22(50)-AP(A)/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 22(50)-AP (A)/44, dated the 21st July 1945, in its application to the Province of Bengal, the Central Government is pleased to fix as follows the maximum prices which may be charged within the Province of Bengal by a dealer in respect of

(Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/2(68)/44-CG(CS), dated the 19th August 1944, namely :—

In the Schedule appended to the said notification, after Item No. 9 ‘ Norman Cycle ’, the following entries shall be inserted in columns 1, 2, 3, 4 and 5 respectively, namely :—

SCHEDULE

1	2	3	4	5
9-A	Cycles of other makes of which the maximum price is not specified, or assembled from parts of different makes (excluding Hind and Hindustan Cycles).		Rs. 84	Rs. 100

Bombay, 22nd September 1945

No. 1/2(99)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in partial modification of the notification of the Government of India in the Department of Industries and Civil Supplies No. F 22(26)-CS(c)/43, dated the 2nd December 1943, the Central Government is pleased to direct that the maximum price which a dealer may charge in respect of any article specified in column 2 of the Schedule appended hereto, shall be as specified in the corresponding entry in column 3 of that Schedule :

Provided that where a dealer has paid any provincial or local tax in respect of such cigarettes the subject matter of the sale, he may make an additional charge not exceeding the amount so paid, or as the case may be, the proportionate part thereof.

SCHEDULE

Serial No.	Name and description of the article	Maximum retail selling price
1	2	3
1	Churchman's No. 1 Cigarettes (in tins of 50).	Rs. 2-10-0 per 50 inclusive of the container.
2	State Express No. 555 Cigarettes (in tins of 50).	Rs. 2-10-0 per 50 inclusive of the container.

imported wines and liquors specified in the Schedule below :

Provided that the maximum price which a dealer at a hill station in Bengal specified in Schedule II annexed to the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22(101).A./P. 44, dated the 10th June 1944, may charge in respect of wines and liquors, may exceed the maximum price thereof by 3 per cent :

Provided further that the notification shall not apply to special qualities such as old liqueurs, old brandies and old wines, etc.

SCHEDULE

Description	Importers' issue price to dealers per case. In bottles or flasks of			Maximum retail selling price. Per bottle or flask of		
	1 Qt.	1 Pint	½ Pint	1 Qt.	1 Pint	½ Pint
	2	3	4	5	6	7
	Rs. a.	Rs. a.	Rs. a.	Rs. a.	Rs. a.	Rs. a.
1. Whiskies—						
(i) Whisky	182 0	188 0	212 0	18 14	9 11	5 6
(ii) Liqueur Whisky ..	202 0	208 0	232 0	20 14	10 11	5 14
2. Brandies—						
(i) South African and Australian Brandy	174 8	180 0	204 8	17 14	9 3	5 2
(ii) Cyprus Brandy	207 0	20 14
(iii) Portuguese Brandy (Litre) ..	278 0	27 12
	(Litre)			(Litre)		

1	2	3	4	5	6	7
3. Gins—	Rs. a.	Rs. a.	Rs. a.	Rs. a.	Rs. a.	Rs. a.
(i) English, South African, Australian and Canadian Gins.	165 4	171 4	195 4	16 14	8 11	4 14
(ii) Cyprus Gin	207 0	20 14
4. Vermouths—						
(i) South African or Australian Vermouth.	82 0	88 0	112 0	9 14	5 3	3 2
(ii) Ditto Ditto ..	105 0	12 12
(iii) Cyprus Vermouth ..	(Litre)	(Litre)
	12 14	6 11	3 12
5. Wines—						
(i) South African and Australian Wines.	88 8	94 8	118 8	10 6	5 7	3 4
(ii) Cyprus Wines	122 0	12 14
(iii) Portuguese Wines ..	126 12	13 14
6. Beers—						
(i) Australian Beer	56 0	51 0	60 0	1 12	1 0	0 10
(ii) South American Beer	3 0	1 10	0 15
(iii) American Beer	3 12	1 4	0 12
7. Sherry from Spain	13 6	6 15	3 14
8. Portuguese Champagne ..	194 0	20 14
9. South African Creme de Menthe ..	146 4	17 14
10. South African Cherry Brandy ..	146 4	17 14

Explanation :—For the purpose of this Notification—

I. 1 case of Beer contains :—

- (i) 48 Quart Bottles,
- (ii) 72 Pint Bottles and
- (iii) 144 Half pint Bottles.

II. 1 case of Wines, Spirits or Liquors, other than Beers contains :—

- (i) 12 Quart Bottles,
- (ii) 12 Litre Bottles,
- (iii) 24 Flasks or Pint Bottles, and
- (iv) 48 Half Flasks or $\frac{1}{2}$ Pint Bottles.

C. C. DESAI

Joint Secy. to the Govt. of India

Bombay, 22nd September 1945

No. 22(193)-AP(A)/44—*Corrigendum*—In column 2 of the Schedule annexed to the notification of the Controller General of Civil Supplies, No. 1/2(82)/45-CG-(CS), dated the 24th July 1945, published on page 1202 of the *Gazette of India*, dated the 8th September 1945, Part I—Section 1 for the figure “35” occurring against item No. 1 substitute the figure “85”.

C. C. DESAI

Controller. Genl. of Civil Supplies

New Delhi, 22nd September 1945

No. 198(147)AP(A)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Consumer Goods (Control of Distribution) Order, 1945, namely :—

In the Schedule annexed to the said Order, the entries “1. Wines, spirits and liquors” and “4. Toilet requisites” shall be omitted.

The Central Government is pleased to direct further, with reference to sub-rule (1) of rule 119 of the Defence of India Rules that notice of the above Order shall be given by the publication of the same in the *Gazette of India*.

H. M. PATEL

Joint Secy. to the Govt. of India

New Delhi, 22nd September 1945

No. 198(154)-AP(A)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Consumer Goods (Control of Distribution) Order, 1945, and to further direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of this amendment shall be given by the publication of the same in the Official Gazette and by the issue of a Press Note explaining its provisions.

In the said Order—

In Clause 5-A, for the words “An officer holding the appointment of Controller of Civil Supplies under a Provincial Government, or an officer of a Provincial Government not below the rank of a District Magistrate”, the words “An officer of a Provincial Government” shall be substituted.

DHARMA VIRA

Dy. Secy. to the Govt. of India

The 21st November 1945

No. 28516-S.T.—The following notification, issued by the Government of India, Department of Supply (Directorate General of Supply, Special Section) is hereby republished for general information.

By order of the Governor

S. V. SOHONI

Secretary to Government

New Delhi, 28th September 1945

No. SS/104(13)—In exercise of the powers conferred by rule 84 of the Defence of India Rules, the Central Government is pleased to make the following Order, and to direct with reference to sub-rule (1) of rule 119 of the said Rules, that notice of the Order shall be given to the public by publishing it in the *Gazette of India*.

1. (a) This Order may be called the Cement (Movement by Waterways) Control Order, 1945.

(b) It extends to the whole of British India.

(c) It shall come into force at once.

(d) The notification of the Government of India in the Department of Supply No. SS/104(13), dated the 16th December 1944, is hereby repeated provided any action taken under any of the provisions of that Order shall be deemed to have been taken under the corresponding provisions of this Order.

2. In this Order, “Cement” includes portland cement, any other cementitious product manufactured by inter-grinding or intermixing portland cement as defined in the British Standard Specifications of 1940, with any active or inert material, white and coloured cements, high alumina cements, and any product manufactured by direct mixing of some or all oxides constituting normal portland cement.

3. No person shall export, import or carry coastwise by sea in country craft, any cement, from the ports mentioned in the schedule annexed hereto, except under a permit issued by the Central Government, the Honorary Cement Adviser, the Chief Engineer and the Additional Chief Engineer, C.P.S.D., the Honorary Regional Cement Adviser, Bombay, the Honorary Regional Cement Adviser, Coimbatore, or any of the authorities mentioned against the ports in the annexed schedule.

4. *Forfeiture of Stores*—Any court trying a contravention of this Order may, without prejudice to any other sentence which it may pass, direct that any cement in respect of which the court is satisfied that this Order has been contravened, shall be forfeited to His Majesty.

SCHEDULE

Ports	Permit issuing authority
Karachi	Provincial Government of Sind or such Officer as may be authorised by the Provincial Government in this behalf.
Shah Bandar	
Keti Bandar	
Ibrahim Hyderi	
Sokhi	
Bombay	S. O. R. E. I. (L), Bombay
Tuticorin	The C. M. I. Coimbatore
Mangalore	The Port Officer, Mangalore
Cochin	S. O. R. E. (LII) (b) Shipping Cochin

S. BHOOHALINGAM
Dy. Secy. to Govt. of India

The 21st November 1945

No. 28519-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
S. V. SOHONI
Secretary to Government

Bombay, 17th September 1945

No. T.C.(29)/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1945, and with the sanction of the Central Government, I hereby authorise each of the officers specified in column 1 of the Table below to discharge on my behalf the function under clause 10(b) of the said Order to specify the maximum wholesale prices of cloth in relation to sales referred to in clause (3) of my notification No. T.C. (17)/45, dated the 1st February 1945, being sales made by dealers carrying on business within the territories specified in the corresponding entry number in column 2 of the said Table.

TABLE

1	2
1. Provincial Textile Controller, Bombay	Province of Bombay
2. Provincial Textile Commissioner Madras	Province of Madras
3. Assistant Director of Civil Supplies (Cloth) and Under-Secretary to Government, Supplies and Transport Department, Lahore	The Punjab Province
4. Director of Civil Supplies, Sind, Karachi	Province of Sind
5. Provincial Textile Controller, United Provinces, Cawnpore	United Provinces
6. Cloth Controller, Bihar, Patna	Province of Bihar
7. Director General of Consumer Goods, Bengal, Calcutta	Province of Bengal
8. Provincial Textile and Yarn Commissioner, C. P. and Berar, Nagpur	Central Provinces and Berar
9. Additional Secretary to the Government of Assam, L.S.-G. (Industries) Department, Shillong	Province of Assam
10. Provincial Textile Commissioner, Peshawar	North West Frontier Province
11. Controller of Supply and Transport, Orissa, Cuttack	Province of Orissa
12. Director of Civil Supplies, Quetta	Province of British Baluchistan
13. Yarn Commissioner, Ajmer	Province of Ajmer-Merwara
14. Director of Civil Supplies, Delhi	Province of Delhi
15. Assistant Commissioner, Mercara	Province of Coorg

Bombay, 29th September 1945

No. T.C.(30)/45—In exercise of the powers conferred on me by clause all of the Textile Industry (Control of Production) Order, 1945, I hereby direct every producer to submit to the Textile Commissioner, CY(PR) Section, Shahibag House, Ballard Estate, Bombay:—

(1) on or before the 30th September 1945, a true and accurate return relating to his production of cloth and yarn for each of the months of June, July and August 1945, in the form appended hereto;

(2) on or before the 15th October 1945, and on the 15th day of every succeeding month a true and accurate return relating to his production of cloth and yarn for the preceding month in said Form.

FORM CY(PR)MP

Return for the month of 194
NAME OF MILL REGIONAL AREA
Texmark No. Total days (with shift or shifts) worked.

I—YARN

Counts spun—Single and Folded Production in lbs. in each count
Total yarn produced in lbs.

II—CLOTH

	Utility Section	Non-utility Section	Total
1. No. of sorts			
2. Total Production in yards			
3. Total production in lbs.			
4. Production in yards of dhoties			
5. Production in yards in sarees			
6. Average pick worked during the month			
6a. Average pick fixed under Rationalisation Programme with the Panel Member			
7. Total production in yards in same month last year			
8. Total production in lbs. in same month last year			

NOTE—Defence service materials should be included in the non utility range while Standard Cloth should be included in the Utility Range

III—PROCESSING

1. Total number of yards printed.....	
2. Total quantity of cloth dyed (in lbs.)	
3. Total number of yards bleached (for sale in bleached condition).....Lbs.....Bleached.	

Date

Signature

S. D. CHARD

Addl. Textile Commissioner

Bombay, 17th September 1945

No. T.C.(31)/45—In exercise of the powers conferred on me by clause 11 of the Cotton Cloth (Control of Printing) Order, 1945, I hereby exempt every exporter, export wholesaler, and printer from the restrictions specified in clause 9 of the said Order in so far as these restrictions apply in relation to cloth for export.

2 Nothing in this permission shall be construed as authorising any exporter, export wholesaler or printer to print or cause to be printed—

(i) any cloth other than cloth for export; and

(ii) any cloth in contravention of any clause of the Order other than clause 9.

3. For the purpose of this Permission—

(i) "export wholesaler" means a dealer holding a licence granted by the Textile Commissioner under clause 2A of the Cloth and Yarn (Export Control) Order, 1945; and

(ii) "cloth for export" means cloth intended for export—

(a) held by an exporter against a valid quota licence or an export quota for the purpose of export; and

(b) purchased and held by an export wholesaler in pursuance of his licence for purposes of sale to an exporter.

M. K. VELLODI

Textile Commissioner

The 21st November 1945

No. 28521-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
S. V. SOHONI

Secretary to Government

New Delhi, 14th September 1945

No. 1(1)F/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that with effect from the 1st of October 1945, the following further amendments shall be made in the Footwear Control Order, 1945, and to direct with reference to sub-rule (1) of rule 119 of the said rules that notice of these amendments shall be

given by the publication of the same in the Official Gazette and by the issue of a Press Note summarising and explaining their provisions :—

I. In the said Order :—

(1) In sub-clause (c) of clause 3 after the word " rupees " the following shall be inserted, namely :—

" subject to the condition that the retail price is marked on them "

(2) In clause 4—

(a) After clause (c) of sub-clause (2), the following proviso shall be inserted, namely :—

" Provided that till the 31st of December 1945, the ceiling price of the footwear in respect of the stocks held on the 1st October 1945, shall be as shown in the appropriate part and column of Schedule III that was in force prior to the latter date "

(b) In sub-clause 3 for the figure "76" the figure "80" shall be substituted.

(3) In clause 5—

(a) For the figure "71" the figure "75" shall be substituted.

(b) For the first proviso, the following proviso shall be substituted, namely :—

" Provided that it shall be lawful for the factor to recover from the cottage manufacturer a charge at rates not exceeding the following to cover the cost of providing laces and cartons, packing charges and charges for forwarding by goods train to the railway station nearest to the retailer's place of business :—

Men's, Women's and Youths' sizes	12 annas per pair
Boys' sizes	10 " " "
Children's and Infants' sizes where cartons are provided.	6 " " "
Children's and Infants' sizes where cartons are not provided.	3 " " "
All sizes of Chappals and Indian Pattern Footwear where cartons are provided.	6 " " "
All sizes of Chappals and Indian Pattern Footwear where cartons are not provided.	3 " " "

(4) In sub-clause (1) of clause 7 after the word "clearly" wherever it occurs, the words "and correctly" shall be inserted.

II. For Schedule III annexed to the said Order the following Schedule shall be substituted, namely :—

SCHEDULE III

[See Clause 4 (2)]

Footwear other than those specified in Schedules I & II
PART A.—On sale by a manufacturer or a factor to a retailer

Type	Style	Construction	Material	Lining	Insole or Banwar	Soles and Heels	Thickness	Process	Ceiling Price						
									Rs. a. p.	Gent's sizes 5-12	Youths' sizes 2-4	Boys' size 11-1	Childrens' Sizes 7-10	Infants' sizes 2-6	
1	A Gent's	Laced, Buckled, Monk Zip faste or all styles other than those shown in Type No. 9.	Calf, Kid, Suede, Nubuck, Sambar, Patent or any other fancy leather or combination thereof.	Leather or Cloth Leather or Combination.	..	Leather	..	Double leather soles with stitched welts.	hand-own, and made on wooden lasts or veldtschoen.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.
B	Do.	..	Ditto	Do.	..	Do.	..	Single leather stitched sole	hand-own, and made on wooden lasts.	11 12 0	8 10 0	6 15 0	5 13 0	..	9 7 0
C	Do.	..	Ditto	Do.	..	Do.	..	Double leather soles stitched with welts.	Made on lasty principles with riveted insoles on iron lasts or machine made.	12 8 0	9 3 0	7 5 0	6 3 0	..	4 15 0
D	Do.	..	Ditto	Do.	..	Do.	..	Single leather sole	Ditto	10 5 0	8 7 0	6 9 0	5 10 0	..	3 4 0
2	A Do.	..	Chrome wholly or in combination with other material.	Do.	..	Do.	..	Double leather soles with stitched welts.	hand-own, and made on wooden lasts or veldtschoen.	12 13 0	11 2 0	8 11 0	7 12 0	..	6 0 0
B	Do.	..	Ditto	Do.	..	Ditto	..	Single leather stitched sole	Handmade, hand-own stitched and made on wooden lasts.	10 11 0	8 1 0	6 6 0	5 8 0	..	3 12 0
U	Do.	..	Ditto	Do.	..	Do.	..	Double leather soles stitched with welts.	Made on lasty principles with riveted insoles on iron lasts or machine made.	11 7 0	8 10 0	7 2 0	6 14 0	..	4 8 0
D	Do.	..	Ditto	Do.	..	Do.	..	Single leather sole	Made on lasty principles with riveted insoles on iron lasts or machine made.	9 4 0	7 15 0	6 7 0	5 5 0	..	3 1 0
E	Do.	..	Any other leather	Do.	..	Leather or any other material.	..	Double soles	Any process	7 14 0	6 0 0	4 11 0	4 1 0	..	2 8 0
F	Do.	..	Ditto	Do.	..	Do.	..	Single soles	Ditto	6 6 0	4 14 0	3 18 0	3 5 0	..	1 15 0
3	A Do.	Full Boots or Jodhpurs laced buckles or combination.	Chrome wholly, Sambar, or in combination with other material.	Do.	..	Leather	..	Double leather soles with stitched welts.	Handmade, hand-own, on any principle.	14 4 0	11 11 0	10 2 0	7 14 0	..	5 2 0
B	Do.	..	Ditto	Do.	..	Do.	..	Ditto	Made on lasty principles with riveted insoles on iron lasts or machine made.	12 13 0	11 2 0	9 10 0	7 10 0	..	4 0 0
4	A Do.	Pumps, Sandals (except those mentioned in type No. 9 A) Newwits, Grochans, Alberts, Full Slippers, African Chappals, Salinas of all designs.	Calf, Kid, Suede, Nubuck, Sambar, Patent or any other fancy leather or combination thereof.	In the case of African Chappals, with or without lining, and in other cases, leather or cloth or combination.	Do.	Do.	..	Double leather soles stitched with or without welts.	(1) African Chappals:— Handmade, hand-own and stitched or veldtschoen. (2) Others:— Handmade, hand-own and stitched, made on wooden lasts and veldtschoen.	12 3 0	10 2 0	8 13 0	6 13 0	..	4 0 0
B	Do.	..	Ditto	Do.	..	Do.	..	Single leather stitched	Ditto	9 15 0	7 6 0	5 14 0	4 14 0	..	9 14 0
O	Do.	..	Ditto	Do.	..	Do.	..	Double leather soles with or without welts.	Made on lasty principles with riveted insoles on iron lasts or machine made.	10 5 0	7 14 0	6 9 0	5 4 0	..	4 8 0
D	Do.	..	Ditto	Do.	..	Do.	..	Single leather sole	Ditto	8 0 0	6 3 0	5 0 0	4 2 0	..	3 11 0

PART B.—On sale by a cottage manufacturer to a factor

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	
Type	Style	Construction	Material	Lining	Insole or Banwar	Soles and Heels	Thickness	Process	Gent's sizes 5-12	Youths' sizes 9-14	Boys' sizes 11-14	Children's sizes 7-10	Infants' sizes 2-6	Ceiling Price						
									Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	
1 A	Gent's	.. Laced, Buckled, Monk, Zip fastener all styles, other than those shown in Type No. 9.	.. Calif. Kid, Suede, Nubuck, Sambar, Patent or any other fancy leather or combination thereof.	.. Leather	.. Leather	.. Double leather soles with stitched welts.	.. Handmade, handsewn, stitched and made on wooden lasts.	.. Handmade, handsewn, stitched and made on wooden lasts.	13 6 0	10 15 0	9 8 0	7 6 0	4 13 0							
B	Do.	.. Ditto	.. Ditto	.. Do.	.. Do.	.. Single leather stitched sole	.. Handmade, handsewn, stitched and made on wooden lasts.	.. Handmade, handsewn, stitched and made on wooden lasts.	11 0 0	8 1 0	6 8 0	5 7 0	3 4 0							
C	Do.	.. Ditto	.. Ditto	.. Do.	.. Do.	.. Double leather soles stitched with welts.	.. Made on lestry principles with riveted insoles on iron lasts or machine made.	.. Made on lestry principles with riveted insoles on iron lasts or machine made.	11 12 0	8 10 0	6 14 0	5 13 0	4 10 0							
D	Do.	.. Ditto	.. Ditto	.. Do.	.. Do.	.. Single leather sole	.. Made on lestry principles, with riveted insoles on iron lasts or machine made.	.. Made on lestry principles, with riveted insoles on iron lasts or machine made.	9 11 0	7 15 0	6 8 0	5 4 0	3 1 0							
2A	Do.	.. Ditto	.. Chrome wholly or in combination with other material.	.. Do.	.. Do.	.. Double leather soles with stitched welts.	.. Handmade, handsewn, stitched and made on wooden lasts or veldtschoon.	.. Handmade, handsewn, stitched and made on wooden lasts.	12 0 0	10 7 0	8 2 0	7 4 0	4 14 0							
B	Do.	.. Ditto	.. Ditto	.. Do.	.. Do.	.. Single leather stitched sole	.. Handmade, handsewn, stitched and made on wooden lasts.	.. Handmade, handsewn, stitched and made on wooden lasts.	10 0 0	7 9 0	6 0 0	5 3 0	3 8 0							
C	Do.	.. Ditto	.. Ditto	.. Do.	.. Do.	.. Double leather soles stitched with welts.	.. Made on lestry principles with riveted insoles on iron lasts or machine made.	.. Made on lestry principles with riveted insoles on iron lasts or machine made.	10 12 0	8 1 0	6 11 0	5 8 0	4 4 0							
D	Do.	.. Ditto	.. Ditto	.. Do.	.. Do.	.. Single leather sole	.. Ditto	.. Ditto	8 11 0	7 7 0	6 1 0	5 0 0	2 14 0							
E	Do.	.. Ditto	.. Any other leather	.. Do.	.. Leather or any other material.	.. Double soles	.. Any process	.. Any process	7 6 0	5 10 0	4 6 0	3 13 0	3 6 0							
F	Do.	.. Ditto	.. Ditto	.. Do.	.. Do.	.. Single soles	.. Ditto	.. Ditto	6 0 0	4 9 0	3 9 0	3 2 0	1 13 0							
3A	Do.	.. Full Foots or Jodhpur laced lugged or combination.	.. Chrome wholly, Sambar, or in combination with other material.	.. Do.	.. Leather	.. Double leather soles with stitched welts.	.. Handmade, handsewn, on any principles.	.. Handmade, handsewn, on any principles.	13 6 0	10 15 0	9 8 0	7 6 0	4 19 0							
B	Do.	.. Ditto	.. Ditto	.. Do.	.. Do.	.. Ditto	.. Made on lestry principles with riveted insoles on iron lasts or machine made.	.. Made on lestry principles with riveted insoles on iron lasts or machine made.	12 0 0	10 7 0	9 0 0	7 2 0	4 2 0							

1 2 3 4 5 6

Type	Style	Construction	Material	Lining	Insoles or Bawwar	Soles and Heels	Thicknesses	Process	Ceiling price					
									Gents' sizes 5-12	Youths' sizes 2-4	Boys' sizes 11-1	Children's sizes 7-10	Infants' sizes 2-6	
4 A	Gent's	Pumps, Sandals (except those mentioned in type No. 9A), Newcuts, Grecians, Alberts, Full Supporters, Afghan, Chappas, 'Salims' of all designs.	Calf, Kid, Suede, Nubuck, Sambhar, Patent or any other fancy leather or combination thereof.	In the case of Afghan (happals, with or without lining, and in other cases), Leather or cloth or combination.	Leather	Leather	Double leather soles stitched with or without welts.	(1) Afghan Chappals:— Handmade, handsewn and stitched or veldtschoen, (2) Others:— Handmade, handsewn, and stitched made on wooden lasts and veldtschoen.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.
B	Do.	Ditto	Ditto	Do.	Do.	Do.	Single leather stitched sole with or without welts.	Ditto	9 5 0	6 14 0	5 8 0	4 9 0	2 11 0	
C	Do.	Ditto	Ditto	Do.	Do.	Do.	Louble leather soles stitched with or without welts.	Made on lasty principles with riveted insoles on iron lasts or machine made.	9 11 0	7 6 0	5 13 0	4 15 0	3 15 0	
D	Do.	Ditto	Ditto	Do.	Do.	Do.	Single leather stitched sole with or without welts.	Ditto	8 1 0	5 13 0	4 11 0	3 14 0	2 8 0	
E A	Do.	Ditto	Chrome wholly or Kattal or in combination with other material.	Do.	Do.	Do.	Double leather soles stitched with or without welts.	(1) Afghan Chappals:— Handmade, handsewn, and stitched, or veldtschoen. (2) Others:— Handmade, handsewn, and stitched, made on wooden lasts and veldtschoen.	10 5 0	9 0 0	7 12 0	6 2 0	3 9 0	
B	Do.	Ditto	Ditto	Do.	Do.	Do.	Single leather stitched sole with or without welts.	Fitto	8 5 0	6 6 0	4 15 0	4 5 0	2 15 0	
C	Do.	Ditto	Ditto	Do.	Do.	Do.	Double leather soles stitched with or without welts.	Made on lasty principles with riveted insoles on iron last or machine made.	9 0 0	6 14 0	5 5 0	4 11 0	3 8 0	
D	Do.	Ditto	Ditto	Do.	Do.	Do.	Single leather sole	Ditto	7 7 0	5 12 0	4 9 0	3 12 0	2 11 0	
E	Do.	Ditto	Any other leather	Do.	Leather or any other material.	Leather or any other material.	Double soles	Any process	5 4 0	3 15 0	3 1 0	2 10 0	2 1 0	
F	Do.	Ditto	Ditto	Do.	Do.	Do.	Single sole	Ditto	4 6 0	3 6 0	2 10 0	2 5 0	2 0 0	
6 A	Men's Chappals	Chappals (other than Afghan Chappals) and half slippers.	Calf, Kid, Suede, Nubuck, as upper (Bombay style), Gold, Silver or any other fancy grained leather upper or any combination thereof.	Leather or cloth or combination.	Leather	Leather	Single or double soles	Handmade, handsewn, thread or leather stitched or combined thread or leather stitched.	Rs. a. s.	Rs. a. s.	Rs. a. s.	Rs. a. s.	Rs. a. s.	Remarks
B	Do.	Ditto	Do.	Do.	Do.	Do.	Single or double soles	Ditto	4 0 0	3 5 0	2 12 2	2 0	2 1 0	All India Bombay sizes 6-12 0-3 1-1 4-5 10-13 0-7 6-0 8-10 11-16
C	Do.	Ditto	Do.	Do.	Do.	Do.	Single or double soles	Any process	4 3 2	2 14 2	2 8 2	2	2	
D	Do.	Ditto	Do.	Do.	Do.	Do.	Single or double soles	Ditto	3 8 2	2 8 2	2 0	
7 A	Women's Shoes	Court, Laced, Buckled, Monk, Zip Fasteners, Strapped, Patent all styles (except Sandals and Chappals).	Calf, Gold, Silver or any other fancy grained leather upper or any combination thereof.	Do.	Leather with stiffeners of any material.	Fancy leather or wooden such as Dutchilly, flat, oibun or high, etc.	Single or double soles	Handmade, handsewn, stitched and made on wooden lasts or veldtschoen.	Rs. a. s.	Rs. a. s.	Rs. a. s.	Rs. a. s.	Rs. a. s.	
B	Do.	Ditto	Do.	Do.	Do.	Do.	Single or double soles	Ditto	11 6	..	8 11	
B B	Do.	Ditto	Do.	Do.	Do.	Do.	Single or double soles	Any process	10 12	..	8 1	

PART C—On retail sale

1 2 3 4 5 6

Celling Price

Type	Style	Construction	Material	Lining	Insole or Banwar	Soles and Heels	Thickness	Process	Genant's sizes 8-12	Youth's size 2-5	Boys' sizes 11-1	Children's sizes 7-10	Infants' sizes 2-6
Rs. s. p. Rs. s. p. Rs. s. p. Rs. s. p. Rs. s. p. Rs. s. p. Rs. s. p. Rs. s. p. Rs. s. p. Rs. s. p. Rs. s. p. Rs. s. p. Rs. s. p.													
1 A	Genant's	Laced, Buckled, Monk, Zip fastener, all styles, other than those shown in Type No. 9.	Calf, Kid, Suede, Nubuck, Sambhar, Patent or any other fancy leather or combination thereof.	Leather or cloth or Combination.	Leather	Leather	Double leather soles with stitched welts.	Handmade, handsewn, stitched and made on wooden lasts or veidtschoen.	17 13 0	14 10 0	12 11 0	9 14 0	6 7 0
B	Do.	Ditto	Ditto	Do.	Do.	Do.	Single leather stitched sole.	Handmade, handsewn, stitched and made on wooden lasts.	14 11 0	10 13 0	8 11 0	7 4 0	4 3 0
C	Do.	Ditto	Ditto	Do.	Do.	Do.	Double leather soles stitched with welts.	Made on lastry principles with riveted insoles on iron lasts or machine made.	15 10 0	11 8 0	9 2 0	7 12 0	6 3 0
D	Do.	Ditto	Ditto	Do.	Do.	Do.	Single leather sole	Made on lastry principles, with riveted insoles on iron lasts or machine made.	12 14 0	10 9 0	8 3 0	7 1 0	4 1 0
2 A	Do.	Ditto	Chrome wholly or in combination with other material.	Do.	Do.	Do.	Double leather sole with stitched welts.	Handmade, handsewn, stitched and made on wooden lasts or veidtschoen.	18 6 0	13 15 0	10 14 0	9 11 0	6 4 0
B	Do.	Ditto	Ditto	Do.	Do.	Do.	Single leather stitched sole.	Handmade, handsewn, stitched and made on wooden lasts.	13 6 0	10 1 0	8 0 0	6 14 0	4 11 0
C	Do.	Ditto	Ditto	Do.	Do.	Do.	Double leather sole: stitched with welts.	Made on lastry principles with riveted insoles on iron lasts or machine made.	14 6 0	10 13 0	8 16 0	7 6 0	5 10 0
D	Do.	Ditto	Ditto	Do.	Do.	Do.	Single leather sole	Made on lastry principles with riveted insoles on iron lasts or machine made.	11 9 0	9 16 0	8 1 0	6 10 0	3 13 0
E	Do.	Ditto	Any other leather	Do.	Leather or any other material.	Leather or any other material.	Double soles	Any process	9 14 0	7 8 0	5 14 0	5 1 0	3 3 0
F	Do.	Ditto	Ditto	Do.	Do.	Do.	Single soles	Ditto	8 0 0	6 2 0	4 12 0	4 2 0	2 7 0
3 A	Do.	Full Boots or Jodhpur laced Buckled or combination.	Chrome wholly, Sambhar, or in combination with other material.	Do.	Leather	Leather	Double leather soles with stitched welts.	Handmade, handsewn, on any principles.	17 13 0	14 10 0	12 11 0	9 14 0	6 7 0
B	Do.	Ditto	Ditto	Do.	Do.	Do.	Ditto	Made on lastry principles with riveted insoles on iron lasts or machine made.	16 0 0	13 15 0	12 1 0	9 0 0	5 8 0
4 A	Do.	Pumps, Sandals (except those mentioned in type No. 9A), Newcuts, Grecians, Alberts, Full Slippers, Afghan Chappals, 'Saldins', of all designs.	Calf, Kid, Suede, Nubuck, in the case of Sambhar, Patent or any other fancy leather or combination thereof.	In the case of Afghan Chappals, without lining, and in other cases, leather or cloth or combination.	Do.	Do.	Double leather soles stitched with or without welts.	(1) Afghan Chappals: Handmade, handsewn and stitched or veidtschoen, (2) Others: Handmade, handsewn, and stitched made on wooden lasts and veidtschoen.	15 8 0	12 11 0	11 0 0	8 8 0	5 11 0
B	Do.	Ditto	Ditto	Do.	Do.	Do.	Single leather stitched sole	Ditto	12 7 0	9 2 0	7 6 0	6 2 0	3 10 0
C	Do.	Ditto	Ditto	Do.	Do.	Do.	Double leather soles stitched with or without welts.	Made on lastry principles with riveted insoles on iron lasts or machine made.	12 14 0	9 14 0	7 12 0	6 9 0	5 3 0

1	2	3	4	5	6						
Type	Style	Construction	Material	Lining	Insole or Eanwar	Soles and Heels	Thickness	Process	Ladies' sizes 2-7	Men's sizes 10-11	Rs. a. P.
8 A	Women's Chappals and Slippers		Calf, Gold, Silver or any other fancy grained leather with full soles of the same material as upper (Bombay style)	Leather cloth or combination.	Leather with stiffener of any material.	Single or Double sole	Handmade, thread or leather stitched or combined thread and leather stitched.	Rs. a. P. 8 0 0	Rs. a. P. 7 2 0		
B	Do.	Ditto	Calf, Gold, Silver or any other fancy grained leather or any combination thereof (with or without suede) with ut full socks of the same material as upper (Cawnpore style).	Do.	Do.	Ditto	Ditto	Rs. a. P. 7 6 0	Rs. a. P. 6 10 0		
C	Do.	Ditto	[Chrome, or Katta! Snede, Sambhar, Nubuck, Kid or any other material or combination thereof.	With or without lining.	Do.	Ditto	Any process.	Rs. a. P. 4 15 0	Rs. a. P. 4 4 0		
9 A	Children's Special type, infants' footwear.	Strapped footweat with buttons or buckles. The boys' & youths' Shoes.	Nubuck, Snede, Glaco Kid, Sambhar or any fancy leather or any combination thereof.	Leather or cloth or combination.	Do.	Double soles	Veltschoen (upper stitched process) or lstry principle, riveted insoles and welled.	Rs. a. P. 6 7 0	Rs. a. P. 8 6 0	Rs. a. P. 12 1 0	
B	Do.	Ditto	Caroma	Do.	Do.	Ditto	Any process	Rs. a. P. 5 5 0	Rs. a. P. 7 1 0	Rs. a. P. 11 1 0	
C	Do.	Ditto	Any other leather	Do.	Do.	Single sole	Handmade, handsewn, thread or leather stitched, or combined leather or thread stitched.	Rs. a. P. 4 6 0	Rs. a. P. 6 3 0	Rs. a. P. 6 10 0	
D	Do.	Ditto	Any soft leather material (Sheep Skin, etc.)	Do.	Do.	Thin sole		Rs. a. P. 2 13 0			
10	(PLIMSOLLS) Gent's & children.	All Styles	White or brown canvas with rubber or reclaimed rubber soles (other than tyres carcass soles).	Canvas	Rubber reclaimed rubber, Nubuck soles, insoles any material.	Rubber or reclaimed rubber	Any process	Rs. a. P. 2 1 0	Rs. a. P. 1 7 0		
11 A	Indian pattern Footwear.	Heavy Afghan Baluchi or Punjabi Jutties such as Garwali, Akalpur Baru, Ganesbahi or Mahapuri.	Chrome, Gokha Nari, Sambhar, Snede or other Coloured upper leather un-embroidered or embroidered with gold, silver or silk threads up to an area not exceeding 4 square inches.	Leather	Insoles heavy bull.	Double or single soles	Handmade	Rs. a. P. 0 14 0	Rs. a. P. 7 9 0	Rs. a. P. 6 10 0	
B	Do.	Indiana Jacobahadi	Ditto	Do.	Insole of any thin leather, bull leather.	Ditto	Ditto	Rs. a. P. 7 6 0	Rs. a. P. 5 13 0	Rs. a. P. 4 15 0	
C	Do.	Salmasbahi Gole Punja, Punjoti Puthware Narru, Furrjahi, Salmasbahi or Jutties, of any other styles.	All kinds of leather velvet or suede, cloth or combination thereof, unembroidered or embroidered with gold, silver, or silk threads up to an area not exceeding 4 square inches.	Leather, Velvet cloth or combination thereof.	Light or heavy leather.	Single or Double soles	Ditto	Rs. a. P. 7 0	Rs. a. P. 10 0	Rs. a. P. 8 2 0	
12	Sports Footwear	Football Boots, Cricket Boots, Hockey Boots and Boxing Boots.	Chrome, Nubuck canvas or combination thereof.	Leather	Leather	Single leather through leather studs or riveted soles.	Handmade, handsewn, made on lstry principles with riveted insoles.	Rs. a. P. 13 8 0			

NOTE—(1) The sole edge of a velted shoe consists of two thicknesses, i.e. the sole and the welt. For the purposes of retail sale, this is termed "double leather sole stitched with welt".
 (2) For purposes of insole only the term "leather" includes "leather board."

Bombay, 14th September 1945

No. 1/2(101)/45-CG(CS)—It is hereby notified for public information that in pursuance of the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943), and for the purpose of determining, under clause (b) of the said sub-section, the maximum retail sale price of any imported portable typewriter, I have sanctioned the addition to the landed cost thereof, of a sum representing 75 per cent of that landed cost.

Bombay, 19th September 1945

No. 1/2(104)/45-CG(CS)—In exercise of the powers conferred by sub-section (1A) of Section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943), I hereby direct that the following amendments shall be made in the Controller General's notification No. 1/2(60)/45-CG(CS), dated the 12th June 1945, namely:—

In the said notification—

(1) In clause (1) after the words "or Gujarathi" the following proviso shall be inserted namely:—

"Provided that where the article is sold in bundles or boxes or packets, the marking may be made on the bundle, or box, or packet, as the case may be; and if owing to the size or material of any article it is impracticable to make any marking thereon, the marking may be made on a paper label pasted on the article."

(2) In clause (2) after the words "the alphabetical order" the following proviso shall be inserted namely:—

"Provided that nothing in this clause shall apply to any dealer to whom an exemption therefrom is granted in writing by the Controller General."

Bombay, 29th September 1945

No. 1/2(107)/45-CG(CS)—Whereas it has been reported to me by dealers carrying on business in imported sanitary fittings that, in respect of sales of such articles made by them, the addition to the landed cost allowed by the normal trade practice in force on the 31st August 1939 exceeded 20 per cent thereof.

In pursuance of the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943), and with reference to clause (b) of that sub-section, I hereby sanction the addition of 70 per cent to the landed cost of the article for the purpose of determining the maximum price.

Provided that where the article is sold to a dealer the seller shall allow a discount of not less than 20 per cent of the specified price.

Provided further that the seller may charge, in addition to the price, the actual packing charges not exceeding 10 per cent of that price.

Provided further that, where the article is delivered elsewhere than at a port, the seller may also add to the maximum price a sum equal to the actual freight from the nearest port to the place of sale and the octroi duty actually paid in respect of that article.

Provided further that where the article is sold by a dealer carrying on business at a hill station specified in schedule II annexed to the notification of the Government of India in the Department of Industries and Civil Supplies

No. F. 22(101)-AP/44, dated the 10th June 1944, the seller may make an additional charge of 5 per cent of the price of the article.

C. C. DESAI

Controller-General of Civil Supplies

Bombay, 29th September 1945

No. 1/2(92)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum price which a producer or dealer may charge in respect of any electric bulb of the size and type specified in columns 2 and 3 of the Schedule hereto appended, shall be—

(1) In the case of Elmi locally produced lamps, viz., Cosmos, Crompton, Mazda, Osram, Phillips, Royal Ediswan and Siemens, at the rates specified in the corresponding entry in—

(a) column 4 of the Schedule where the bulbs are sold by the producer to any dealer; and

(b) column 5 where the bulbs are sold retail;

(2) In the case of any bulb imported from the U. K. or a bulb made in India other than of the make specified in clause (1) above, at the rates specified in the corresponding entry in—

(a) column 6 of the Schedule where the bulbs are sold by the importer or producer to any dealer; and

(b) column 7 where the bulbs are sold retail.

Provided that where the sale is made by a wholesale dealer to a retail dealer, the maximum price chargeable shall be the maximum retail price specified in column 5 or column 7, as the case may be, reduced by 15 per cent.

Provided secondly that the seller may add to the maximum price an amount equivalent to the amount of the sales tax, terminal tax or other local cess or tax actually paid by him in respect of such bulb or as the case may be the proportionate part thereof.

Provided thirdly that a dealer carrying on business at a hill station specified in Schedule II annexed to the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22 (101)-AP/44, dated the 10th June 1944, may make an additional charge not exceeding 5 per cent of the maximum price specified above.

Provided fourthly, that this notification shall come into force in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/2(27)/45-CG(CS), dated the 23rd April 1945; with effect from 1st November 1945 in relation to all sales other than retail sales and 15th November 1945 in relation to retail sales.

Explanation 1—The prices specified in columns 4 and 6 are prices F. O. R. by goods train any railway station in India at the buyer's option.

Explanation 2—The prices specified in the Schedule apply only in relation to general lighting service type lamps of the standard voltage ranging from 110 to 120 volts and 220 to 250 volts having clear or inside frosted (pearl) glass bulbs, and are not applicable to coloured lamps of non-standard voltages with special finish or manufactured specially to meet the purchaser's particular requirements.

SCHEDULE

Maximum Selling Price

Serial No.	Size	Type	Elmi locally produced lamps, viz., Cosmos, Crompton, Mazda, Osram, Phillips, Royal Ediswan and Siemens			(i) All bulbs imported from U. K. (ii) All bulbs of other local producers, viz., Bengal Electric Lamp Works, Lux Lamps, Radio Lamp Works, Mysore Lamp Works; Kaycee Lamps, Calcutta Lamp Works, Asia Lamp Works, Bharat Lamp Works and Bijlee Lamps								
			Producer's issue price to dealers per dozen pieces			Maximum retail price per piece			Importer's or Producer's issue price to dealers per dozen pieces			Maximum retail price per piece		
1	2	3	Rs.	A.	P.	Rs.	A.	P.	Rs.	A.	P.	Rs.	A.	P.
1	5 Watt	Vacuum	14	1	0	1	9	0
2	10 "	"	12	6	0	1	6	0

1	2	3	4			5			6			7		
			Rs.	A.	P.	Rs.	A.	P.	Rs.	A.	P.	Rs.	A.	P.
3	15 Watt	Vacuum	9	2	0	1	0	0	11	14	6	1	5	0
4	20 "	"	10	6	0	1	2	0	11	14	6	1	5	0
5	25 "	"	9	2	0	1	0	0	11	14	6	1	5	0
6	30 "	"	11	4	0	1	4	0	11	14	6	1	5	0
7	40 "	"	9	13	0	1	1	0	12	12	0	1	7	0
8	50 "	"	14	1	0	1	9	0
9	60 "	"	9	13	0	1	1	0	14	1	0	1	9	0
10	30 "	Gasfilled	15	3	0	1	11	0
11	40 "	"	10	14	0	1	2	0	14	4	0	1	9	0
12	60 "	"	11	12	0	1	4	0	15	5	3	1	11	0
13	75 "	"	14	13	0	1	11	0	19	0	6	2	2	0
14	100 "	"	16	6	0	1	14	0	21	9	0	2	6	0
15	150 "	"	28	14	0	3	3	0	38	3	3	4	4	0
16	200 "	"	43	10	0	4	14	0	57	10	6	6	7	0
17	300 "	"	60	1	0	6	10	0	79	10	3	8	14	0

C. C. DESAI

Joint Secy. to the Govt. of India

The 21st November 1945

No. 28523-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished, for general information.

By order of the Governor
S. V. SOHONI

Secretary to Government

Bombay, 8th October 1945

No. T.C.(15)4/45—In exercise of the powers conferred upon me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1945, and with the sanction of the Central Government, I hereby direct that the following further amendment shall be made in the Textile Commissioner's Notification No. T.C.(15)/44, dated the 30th December 1944, namely:—

In the table below the said Notification, after entry No. 6, the following entries shall be added namely:—

- "7. Assistant Director of Civil Supplies (Cloth) and Under-Secretary to Government, Supplies and Transport Department, Lahore .. Punjab
8. Director of Civil Supplies .. Delhi"

Bombay, 10th October 1945

No. 163-TA/45—In exercise of the powers conferred by clause (b) of sub-rule (2) of rule 81 of the Defence of India Rules as applied in the administered areas mentioned in the Schedule hereto a mixed read with the notification of the Crown Representative No. 330/I.C., dated the 22nd August 1945, I hereby direct that the notification of the Textile Commissioner No. 58-TA/44, dated the 23rd May 1945, shall extend to the said administered areas, and to direct with reference to sub-rule (1) of rule 119 of the Defence of India Rules that notice of this notification shall be given by publication in the official Gazette and by the issue of a Press Note summarising and explaining its provisions.

SCHEDULE

1. The Administered Areas and Railway Lands in the former Western India States Agency.
2. The Punjab States Railway Lands.
3. The Khasi States including the Shillong Administered Areas.

Bombay, 10th October 1945

No. T.C.(2)-96/45—In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1945, I hereby direct that the following further amendment shall be

made in the Textile Commissioner's Notification No. 34-Tex. A(15)-2/43, dated the 31st December 1943, namely:—

In schedule AAA to the said notification in item I—Cloth—

(i) for sub-item 4th, following shall be substituted, namely:—

"4. Piece Dyeing :	Pies per lb.
(a) Dark, Basic or kutchra colours—	
(i) Light and medium dyed	50½
(ii) Dark	63
(b) Fast to bleach colours—	
(i) Light	76
(ii) Medium	126
(iii) Dark	189
(c) Naphthol Dyed—	
3 per cent shade	94
2 per cent shade	63
1 per cent shade	32
(d) Sulphur dyed in dark shades only	76
(e) Hydron blue dyed—all shades	126
(f) Mineral khaki dyed	65
(g) Vegetable khaki dyed	38
(h) Waterproofing	38"

(ii) for entry (i) in paragraph (a) of sub-item (6) the following shall be substituted, namely:—

"(i) Light 76 pies per lb"

Bombay, 20th October 1945

No. T.C. (18)4/45—In exercise of the powers conferred on me by sub-clause (2) of clause 3 of the Cloth and Yarn (Export Control) Order, 1945, I hereby direct that the following further amendment shall be made in the Textile Commissioner's Notification No. T.C. (18)/45, dated the 24th February 1945, namely:—

In column 1 of the table appended to the said notification for item 12(a) the following shall be substituted, namely:—

"12(a). The Provincial Textile Commissioner, the Deputy and Assistant Textile Commissioners"

S. D. CHARD

Addl. Textile Commissioner

New Delhi, 20th October 1945

No. TB(4)2/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules the Central Government is pleased to direct that the following further amendments shall be made in the Textile Industry (Control of Production) Order, 1945, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the said amendments shall be given by publication thereof in the official Gazette and by the issue of a Press Note indicating the nature of the amendments:—

In the said Order—

(i) after clause 4, the following new clause shall be

inserted, namely :—

"4A. No producer shall in any month utilise more than 2 per cent of his entire weaving energy as determined under clause 4 for the production of Tapestry".

(ii) in sub-clause 2(b) of clause 5, the words "or in Tapestry" shall be deleted.

(iii) after sub-clause 2(b) of clause 5, the following shall be added, namely :—

"(c) the use of folded yarn in the production of Tapestries".

R. A. MAHAMADI

Deputy Secy. to the Govt. of India

The 21st November 1945

No. 28525-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

S. V. SOHONI

Secretary to Government

Bombay, 2nd October 1945

No. 4/1(93)/43-C.G.(CS)—In pursuance of clause (d) of section 2 of the Hoarding and Profiteering Prevention Ordinance of 1943 (Ordinance No. XXXV of 1943), the Central Government has been pleased to appoint Mr. V. S. Thakore as an Inspector of Civil Supplies, under the Controller-General of Civil Supplies, with effect from the 28th September 1945.

Bombay, 20th October 1945

No. 1/2(105)/45-C.G.(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum price which a dealer may charge in respect of electric bulbs imported by Government from U. S. A. of the size and type specified in column (2) of the Schedule hereto appended, shall be as specified in the corresponding entry—

(i) in column (3) of that Schedule when sold by a Government stockist and delivered within six miles of the Stockist's warehouse, or f.o.r., any railway station in India by goods train; provided that where at the request of the purchaser the goods are sent by passenger train, the seller may make an extra charge of 1 per cent; provided further that the stockist shall not be liable to make any replacement for breakages or defectives.

(ii) in column (4) of the Schedule where the sale is made by any other dealer to another dealer in quantities not less than 4 standard cartons in case of lamps of and up to 200 watts, or of the value of not less than Rs. 500.

(iii) in column (5) of the Schedule in any other case.

Provided that the seller may add to the maximum price an amount equivalent to the amount of the sales tax, terminal tax or other local cess or tax actually paid by him in respect of such bulb or as the case may be the proportionate part thereof.

Provided secondly that a dealer carrying on business at a hill station specified in Schedule II annexed to the notification of the Government of India in the Department of Industries and Civil Supplies No. F. 22(101)-AP/44, dated the 10th June 1944, may make an additional charge not exceeding 5 per cent of the maximum price specified above.

Provided thirdly that this notification shall come into force, with effect from 1st November 1945 in relation to all sales other than retail sales and 15th November 1945 in relation to retail sales.

SCHEDULE

Serial No.	Description of electric bulbs made in U. S. A. and imported by Government	Maximum selling price		
		When sold by Government stockist (per dozen)	Wholesale price in other cases (per dozen)	Retail price per unit
(1)	(2)	(3)	(4)	(5)
	Lamps Watts—	Rs. a. p.	Rs. a. p.	Rs. a. p.
	A—(a) 110 Volts			
	Screw cap—			
1	15, 25 Vac ..	10 0 0	11 8 0	1 2 0
2	40 G.F. ..	11 0 0	12 2 0	1 3 0

(1)	(2)	(3)	(4)	(5)
	Lamps Watts—	Rs. a. p.	Rs. a. p.	Rs. a. p.
	concl.			
	A—(a) 110 Volts			
	Screw Cap—			
	concl.			
3	60 G. F.	12 0 0	13 6 0	1 5 0
4	75 "	18 0 0	20 6 0	2 0 0
5	100 "	19 0 0	21 11 0	2 2 0
6	150 "	28 0 0	31 14 0	3 2 0
7	200 "	42 0 0	47 3 0	4 10 0
8	300 "	67 0 0	75 4 0	7 6 0
9	500 "	104 0 0	118 9 0	11 10 0
	(b) 220 230/250			
	Volts Screw			
	Cap :—			
10	15,25 Vac	10 14 6	12 2 0	1 3 0
11	40 "	11 12 0	13 6 0	1 5 0
12	60 "	13 1 0	14 11 0	1 7 0
13	40 G. F.	13 4 0	15 5 0	1 8 0
14	60 "	14 5 3	15 15 0	1 9 0
15	75 "	18 0 6	20 6 0	2 0 0
16	100 "	20 9 0	23 9 0	2 5 0
17	150 "	33 0 0	37 10 0	3 11 0
18	200 "	50 0 0	56 12 0	5 9 0
19	300 "	74 0 0	84 2 0	8 4 0
20	500 "	114 0 0	129 6 0	12 11 0
21	1000 "	171 8 0	195 1 0	19 2 0
	B—220/230/250			
	Volts Bayonet			
	Cap (B.C.)			
22	15,25 Vac	11 14 0	13 6 0	1 5 0
23	40 "	12 12 0	14 11 0	1 7 0
24	60 "	14 1 0	15 15 0	1 9 0
25	40 G. F.	14 4 0	15 15 0	1 9 0
26	60 "	15 5 3	17 3 0	1 11 0
27	75 "	19 0 6	21 11 0	2 2 0
28	100 "	21 9 0	24 4 0	2 6 0
29	150 "	34 0 0	38 4 0	3 12 0
	C—110 Volts			
	Bayonet Cap			
	(B.C.):—			
30	15,25 Vac	11 4 0	12 12 0	1 4 0
31	40 G. F.	12 6 0	14 0 0	1 6 0
32	60 "	14 1 0	15 15 0	1 9 0
33	75 "	18 9 0	21 1 0	2 1 0
34	100 "	20 4 0	23 0 0	2 4 0
35	150 "	29 4 0	33 2 0	3 4 0

C. C. DESAI

Joint Secy. to the Govt. of India

Bombay, 6th October 1945

No. 1/2(115)/45-CG(CS)—In exercise of the powers conferred upon me by the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943), and with reference to clause (b) of the said sub-section, I hereby direct that the following further amendment shall be made in the Notification of the Controller-General of Civil Supplies No. 1/2(28)/45-CG(CS), dated the 21st

April 1945, namely:—

In the schedule appended to the said Notification after item 17 the following entries shall be added respectively in each of the columns 1, 2, 3 and 5 namely:—

1	2	3	4	5
18. (a) Cable accessories.	65% of the landed cost less 20% of the total.	65% of the landed cost less 12½% of the total.	44 375% of the landed cost.	65% of the landed cost provided that where the article is sold by the importers to an industrial user the maximum permitted addition shall be 65% of the landed cost less 5% of the total.
(b) Insulators and Insulating materials.				
(c) Soldering Irons.				

Bombay, 20th October 1945

No. 1/2(103)/45-C.G.(CS).—In exercise of the powers conferred upon me by sub-clause (1) of clause 3 of the Consumer Goods (Control of Distribution) Order, 1945, I hereby direct that every dealer specified in column 1 of the Schedule hereto appended, shall be an approved dealer in the Presidency of Madras in respect of 'Artificial Silk Yarn' for the area and place specified in the corresponding entries in columns 2 and 3 respectively of the said Schedule

SCHEDULE

1	2	3
Name of dealer	Area in which sales to consumers should be confined	Places at which the dealers shop should be located
<i>A. Retail dealers</i>		
1. Shri Shah Moolchand Devichand.	Chittoor District Chengleput District Nellore District Madras City North Arcot District Salem District Madura and Ramnad District.	Madras City Vellore Salem Madura
2. Sri Shah Sivaraj Manchlal	Chittoor District Chengleput District Nellore District Madras City North Arcot District Salem District Madura and Ramnad District.	Madras City Vellore Salem Madura
3. The Madras Handloom Weavers' Provincial Co-operative Society Limited—		
(1) The Cuddalore Emporium.	South Arcot District	Cuddalore
(2) The Coimbatore Emporium.	Coimbatore District	Coimbatore
(3) The Cuddapah Emporium.	Cuddapah District	Cuddapali
(4) The Mangalore Emporium.	South Kanara District	Mangalore
(5) The Bezwada Emporium.	Kistna District W. Godavari District	Bezwada
(6) The Trichinopoly Emporium.	Trichinopoly District	Trichinopoly
(7) The Kumbakonam Emporium.	Tanjore District	Kumbakonam
(8) The Anantapur Emporium.	Anantapur District Bellary District Guntur District	Anantapur Chirala
4. Messrs. Noonay R. Sivayya & Sons.	East Godavari Dist.	Coconada
5. Janab, Hajee Jamal Noor Mohamed.	Malabad District	Cannanore
6. Messrs. Oomarsee Kesavjee & Co.	Tinnevelly District	Tinnevelly
7. Messrs. Chotabhai Javarbhai & Co.		
<i>B. Wholesale dealers</i>		
1. Sri Shah Moolchand Devichand.	Madras Province	Madras City
2. Sri Shah Sivaraj Manchlal.	Madras Province	Madras City

C. C. DESAI

Controller General of Civil Supplies

The 23rd November 1945

No. 2597-T.—The following notification, issued by the Government of India in the Department of Supply, is republished for general information.

By order of the Governor
S. V. SONONI

Secretary to Government

New Delhi, 17th October 1945

No. SS/63(15)—In exercise of the powers conferred by clauses (b) and (f) of sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the Order shall be given to the public by publishing it in the *Gazette of India*:—

(1) No person shall charge for retreading of tyres or sell retreaded tyres or factory seconds motor, motor cycle and giant tyres at prices higher than those listed in the annexed Schedule.

(2) The Notification of the Government of India in the Department of Supply, No. SS/63(15), dated the 18th May 1944, is hereby repealed, provided that anything done under any of the provisions of that Notification shall be deemed to have been done under the corresponding provisions of this Order.

(3) This Order and the attached Schedule shall be displayed prominently at the premises of all suppliers and retreaders recognised for the purpose of the Tyre Rationing Order, 1945.

SCHEDULE

1	2	3
	Maximum price for the sale of retreaded tyres	Maximum price for the sale of retreaded tyres, etc., when casing are provided
	Factory Seconds Motor, Motor Cycle and Giant tyres and charges for retreading of tyres when casings are not provided	
	Rs. A. P.	Rs. A. P.
Motor Covers		
4'00/4 25—15	32 9 0	27 2 0
5'00 15	41 1 0	33 6 0
5'50 15	46 1 0	33 6 0
6'50 15	51 7 0	42 14 0
7'00 15	56 6 0	47 0 0
7'50 15	74 9 0	62 2 0
4'00—16	32 9 0	27 2 0
4'50—16	33 2 0	27 10 0
4'75—16	34 10 0	28 14 0
5'00—16	35 11 0	29 12 0
5'25—16	38 2 0	31 12 0
5'50—16	42 7 0	35 6 0
5'75—16	45 12 0	38 2 0
6'00—16	48 7 0	40 6 0
6'25—16	51 7 0	42 14 0
6'50—16	54 10	45 8 0
7'00—16	60 10 0	50 8 0
7'50—16	66 12 0	55 10 0
4'25—17	26 4 0	21 14 0
4 50—17	30 14 0	25 12 0
4 75 5 00—17	37 1 0	30 14 0
5 25/5 50—17	46 6 0	38 10 0
4 5 1/4 5/5 00—18	34 3 0	28 8 0
5 25/5 50—18	43 3 0	36 0 0
3 50—19	22 6 0	18 10 0
4 00—19	27 7 0	22 14 0
4 50/4 5/5 00—19	35 11 0	29 12 0
5 25 5 5 19	47 14 0	39 14 0
4 50/4 75/5 00—20	37 8 0	31 4 0
5 25 5 50—20	50 2 0	41 12 0
4 5 —21	35 11 0	29 12 0
4 75/5 00—21	40 13 0	31 0 0
5 25—21	46 3 0	38 8 0
4 00	25 8 0	21 4 0
6 00/6 50—17	49 13 0	41 8 0

1		2		3		1		2		3	
		Rs.	A. P.	Rs.	A. P.			Rs.	A. P.	Rs.	A. P.
7'00—17	..	73	3 0	61	0 0	Giant Covers					
4'00—18	..	26	9 0	22	2 0	32×4½	..	67	1 0	55	14 0
6'00/6 50—18	..	51	7 0	42	14 0	33×4½	..	69	5 0	57	12 0
7'00—18	..	76	15 0	64	2 0	23×5	..	84	0 0	70	0 0
6'00/6 50—19	..	54	7 0	45	6 0	30×5	..	81	10 0	68	0 0
7'00—19	..	78	14 0	65	12 0	33×5	..	86	2 0	71	12 0
6'00/6 50—20	..	59	0 0	49	8 0	25×6	..	112	15 0	94	2 0
7'00—20	..	80	11 0	67	4 0	27×6	..	117	5 0	97	12 0
6'00—21	..	55	10 0	46	6 0	32×6	..	124	13 0	104	0 0
7'00—21	..	82	6 0	68	10 0	36×6	..	164	4 0	136	14 0
30×3½ B.E.	..	32	2 0	26	12 0	32×6½	..	157	10 0	131	6 0
30×3½ S.S.	..	33	7 0	27	14 0	18×7	..	68	9 0	57	2 0
Motor Cycle Covers						32×7	..	157	3 0	131	0 0
2'50—19 W.O.	..	16	15 0	14	2 0	34×7	..	157	10 0	131	6 0
3'00—19	..	18	12 0	15	10 0	38×7	..	193	8 0	161	4 0
3'25—19	..	21	7 0	17	14 0	36×8	..	26	0 0	230	0 0
2'25 21 (26×2'25)	..	15	2 0	12	10 0	40×8	..	309	5 0	257	12 0
2'75—21	..	18	2 0	15	2 0	38×9	..	396	12 0	330	10 0
26×2 B.E.	..	13	6 0	11	2 0	8'25×10	..	161	6 0	134	8 0
26×2½×2½	..	19	6 0	16	2 0	9'00×13	..	134	4 0	111	14 0
26×3	..	19	13 0	16	8 0	10'50—13	..	282	7 0	235	6 0

1		2		3		1		2		3	
		Rs. A. P.		Rs. A. P.				Rs. A. P.		Rs. A. P.	
9.00	16										
10.50	16	215	4 0	179	6 0						
13.50	16	297	12 0	248	2 0	9.75	20	312	5 0	260	4 0
6.00	17	637	1 0	530	14 0	10.50/11.00	20	360	7 0	300	6 0
7.00	17 6 Ply	79	1 0	65	14 0	11.25	20	426	10 0	355	8 0
7.00	178 Ply	96	0 0	80	0 0	12.00	20	492	12 0	410	10 0
7.50	17	108	7 0	90	6 0	12.75	20	607	10 0	506	6 0
7.00	18	138	12 0	115	10 0	13.50	20	694	3 0	58	8 0
7.50	18	118	3 0	98	8 0	9.00	22	214	1 0	178	6 0
8.25	18	144	7 0	120	6 0	9.00	24	281	9 0	234	10 0
9.00	18	186	5 0	155	4 0	10.50	24	389	9 0	324	10 0
9.75	18	198	7 0	166	6 0	7.00	15	72	5 0	60	4 0
10.50	18	300	5 0	250	4 0	7.50	15 6 Ply	94	10 0	78	14 0
6.00	20	342	10 0	285	8 0	7.50	15 8 Ply	103	15 0	86	10 0
6.00	20 (Extra Heavy)	68	14 0	57	6 0	6.00	16	59	9 0	49	10 0
6.50	20 Do.	81	10 0	68	0 0	6.50	16	69	5 0	57	12 0
7.00	20	94	13 0	79	0 0	7.00	16	87	12 0	73	2 0
7.5	20	105	14 0	88	4 0	7.50	16	96	0 0	80	0 0
7.50	20 (Extra Heavy)	124	13 0	104	0 0	7.50	16 (Extra Heavy)	103	8 0	86	4 0
8.25	20	157	10 0	131	6 0						
8.25	20	188	11 0	157	4 0						
9.00	20	201	0 0	167	8 0						

S. BHOOHALINGAM

Dy. Secy. to the Govt. of India